

(Signature)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. No. 340/92.

Dt. of Decision : 6-9-94.

1. Y. Sivanandan
2. KC Ravunni
3. VT Narayanan
4. Smt. A. Jayalakshmi
5. Smt. Laila Shahul
6. K. Appala Raju

.. Applicants.

Vs

1. The Union of India rep. by
the Secretary to Govt. of India,
Ministry of Defence, New Delhi.
2. The Engineer-in-Chief's Branch
Army Headquarters, Kashmir House
DHQ PO NEW DELHI - 110 011.
3. Chief Engineer, Southern Command
Pune - 411 001.
4. The Chief Engineer (P)R&D,
Picket, Secunderabad - 500 003.

.. Respondents.

Counsel for the Applicants : Mr. KSR Anjaneyulu

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

Copy to :-

Government of India, Ministry of Defence, New Delhi
Government of India, Ministry of Defence, New Delhi

2. The Plaintiff-in-Chief, Mr. Headquarters, Kasturji House, DHO, P.O. New Delhi-110 011.

3. Chief Engineer, Software-III 001.

• 2 R (5) Rule of the Plaintiff in the Judgment No. 539/90 Dated 9.9.1991. Dt: 6.9.94

AS PER HON'BLE SHRI A.B. GORTI, MEMBER (ADMINISTRATIVE)

One copy of OA 39/92 to Mr. N.R. S. CSC, CAT, Hyderabad.

Heard Mr. K. R. Anil Kumar, learned counsel for the applicants and Mr. N. R. Devaraj, learned standing counsel for the respondents.

2. The claim of the applicants is for a direction to the respondents to extend the benefit of the judgment in OA 539/90 dated 9.9.1991 of CAT, Ernakulam Bench in upgrading the posts of Stenographers attached to officers drawing the pay in the pay scale of Rs.1500-2000 and above (pre-revised) as on 6.1.1977 in the offices under the Respondent No.4, to the scale of Rs.425-700 (pre-revised) and to consider the applicants along with the other eligible Stenographers for promotion to the upgraded posts in terms of the Government of India, Department of Personnel OM No.1/8/72-Estt. (D), dated 6.1.1977 and the letter dated 6.2.89 with all consequential benefits.

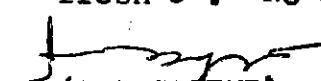
3. The facts in this OA and the question of law raised herein are similar to those in OA 39/92 which we have disposed of separately today. For the reasons stated in the judgment in OA 39/92, this OA is also disposed of with a direction to the respondents to extend the benefit of the judgment in OA 123/93 to

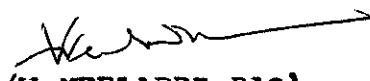
contd....

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.. 3 ..

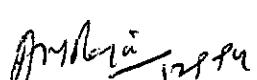
the applicants herein also. This shall be done within a period of three months from the date of communication of this order. In case the applicants are aggrieved by the decision taken by the respondents in this matter, they shall be free to file a fresh OA. No order as to costs.


(A.B.GORTHI)
MEMBER(ADMN.)


(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 6th September, 1994.
Open court dictation.

vsn


Dy. Registrar (Judl)

1. The Secretary to Government of India, Ministry of Defence, Union of India, New Delhi.
2. The Engineer-in-Chief's Branch, Army Headquarters, Kashmir House, DHQ, P.O. New Delhi-110 011.
3. Chief Engineer, Southern Command, Pune-411 001.
4. The Chief Engineer (P) R & D, Picket, Secunderabad-500 001.
5. Copy to Mr. KSR. Anjaneyulu, Advocate, CAT, Hyderabad.
6. One copy to Mr. N. R. Devaraj, Sr. CGSC, CAT, Hyderabad.
7. One copy to Library, CAT, Hyderabad.
8. One copy spare.

kku.

09.340/92

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RAMANA M(A.E.M)

DATED: 6.9.94

ORDER/JUDGMENT

M.A.No./R.A/C.A.No.

O.A.No. 340/92

(T.A.No. _____) (W.P.No. _____)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected

No order as to costs.

No spare copy

pvm

